

Shri Mansurali P. Momin  
1100 Targala Khadki,  
Panch Patti, Kalupur,  
Ahmedabad.

..... Petitioner

Versus

The Sr. Supdt. of Post Offices,  
Ahmedabad City Division,  
G.P.O. Compound,  
Ahmedabad.

..... Respondent

Coram : Hon'ble Mr.S.P.Mukherjee .. Administrative Member  
Hon'ble Mr.P.M.Joshi .. Judicial Member

O R A L O R D E R

Date: 6.7.1987

Per: Hon'ble Mr.P.M.Joshi .. Judicial Member


This is an application filed by the applicant Mr.Mansurali F.Momin under Section 19 of the Administrative Tribunals Act 1985. He has challenged ~~the~~ order of suspension dated 2/7/1987 (Annexure 'B') passed by the Senior Superintendent of Post Office, Ahmedabad. At the time of hearing Mr.Momin the applicant has sought the assistance of S.D.Dave who is working with him in P & T Department to defend his case. It is not permissible to grant such assistance. However, we have heard the applicant-in-person.


It is conceded that the order of suspension is appealable under Section 23 of CCS (Classification Control and Appeal) Rules 1964. According to the applicant he has filed an appeal before the appellate authority against the impugned order of suspension. He has however not stated the same in this application. Now that the applicant has moved the appellate authority under the Departmental Rules, he has to wait for at least six months. He has to exhaust the departmental remedies available to him.

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At present, since the applicant has not exhausted 2  
the remedies available to him, the present application  
is rejected. The applicant will be at liberty to move  
this Tribunal after exhausting the remedies available  
to him. However since the period of six months is too  
long in the matter of the case of suspension, we direct  
the respondents i.e. Additional Post Master General to  
decide the appeal filed by the applicant within a period  
of two months from the date of communication of this  
order.

With these directions, the present application  
is rejected at the stage of admission. A copy of this  
order should be sent to the Additional Post Master  
General immediately.

  
(P.M. Joshi)  
Judicial Member

  
(S.P. Mukherjee)  
Administrative Member